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26.2.04

four weeks

Shri S. Behara seeks time for consideration of M.A. 59/04 filed by the Respondents praying extension of time to implement the order of the Tribunal. Leaving liberty to the applicant to take recourse to law in the matter of non-compliance of the order of the court within the time-frame, we adjourn this matter to 26.03.2004.

M.A. 59/04 for extension of time to implement the orders.

(Disposed of case)

pr Bench
25/3/04

Copy of order dt 26/3/04 issued to the Counsel for both side.

pr 29/3
S.O.

pr 29/3

M.A. 359/04 for extension of time to implement the order. Copy served on memo.

pr Bench
29/3/04

26.3.2004

Heard the learned Counsel of both the sides on M.A. 59/04, wherein the Respondents have prayed for extension of three months' time to implement the order dated 10.9.2003 passed by this Tribunal. In consideration of submissions made by the counsel of both the sides, three months' ~~time~~ extension of time with effect from 20.1.2004 is allowed. M.A. 59/04 is disposed of accordingly.

Vice-Chairman 26/3

Members (S)

Vice-Chairman 26/3

Members (S)